



सत्यमेव जयते

GOVERNMENT OF MEGHALAYA

MEGHALAYA MINISTER'S (ALLOWANCES AND PRIVILEGES) (THIRD AMENDMENT) RULES

FOR THE YEAR 1977

The 29th October, 1977

No. FEM.81/77/7 – In exercise of the powers conferred by Section 8 and 10 of the Meghalaya Ministers' (Salaries and Allowances) Act, 1972 (Act 4 of 1972), (hereinafter referred to as the Act), the Governor of Meghalaya is pleased to make the following Amendment to the Meghalaya Ministers' (Allowances and Privileges Rules, 1973 (hereinafter referred to as the Principal Rules), namely:-

THE MEGHALAYA MINISTER'S (ALLOWANCES AND PRIVILEGES)

(THIRD AMENDMENT) RULES, 1977

1. **Short title and commencement** – (1) These Rules may be called the Meghalaya Ministers' (Allowances and Privileges) (Third Amendment) Rules, 1977

(2) They shall be deemed to have had effect and come into force on the 1st day of September, 1977.

2. **Amendment of Rule 15 of the principal Rules** – For rule 15 of the principal Rules and the Explanations thereunder, the following shall be submitted, namely:-

“15. For journeys by road, a Minister shall be entitled to mileage allowances at the rates given below –

(1) If a Minister travels in his own car and it is run by petrol, mileage allowance shall be as follows:-

(a) Standard	45 P. per Km.
(b) Fiat	50 P. per Km.
(c) Ambassador	61 P. per Km.
(d) Cars with an engine of 28 HP, and above –					
(i) During the first two years of the purchase of the car (New).					86 P. per Km
(ii) For the next two years after purchase ...					96 P. per Km
(iii) After four years of purchase ...					Re. 1.11 P. per Km
(e) Jeeps, Station Wagons and other vehicles like Plymouth, Desoto, etc –					
(i) During the first two years of purchase of the vehicle (New)					72 P. per Km
(ii) For the next two years after purchase					78 P. per Km
(iii) After four years of purchase ...					83 P. per Km

(2) If a Minister travels in a car allotted to him by the Government under the Act, and it is run by petrol, mileage allowance shall be admissible at the following rates, irrespective of whether a night is spent outside the headquarters or not, provided the cost of propulsion is borne by the Minister himself :-

(a) During the first two years of the purchase of the vehicle (new) –

Standard 10 – 32 P. per Km.

Fiat – 37 P. per Km.

Ambassador – 46 P. per Km.

Cars with an engine of 28 H.P. and above 75 P. per Km.

Jeeps, Station Wagons and other vehicles like Plymouth, Desoto, etc – 62 P. per Km.

(b) For the next two years after purchase:-

Standard 10 – 36 P. per Km.

Fiat – 41 P. per Km.

Ambassador – 50 P. per Km.

Cars with an engine of 28 H.P. and above 86 P. per Km.

Jeeps, Station Wagons and other vehicles like Plymouth, Desoto, etc. – 68 P. per Km.

(c) After four years of purchase:-

Standard 10 – 40 P. per Km.

Fiat – 44 P. per Km.

Ambassador – 54 P. per Km.

Cars with an engine of 28 H.P. and above 1.02 P. per Km.

Jeeps, Station Wagons and other vehicles like Plymouth, Desoto, etc – 74 P. per Km.

Explanation 1 – When a taxi is engaged, a Minister may draw the actual expenses incurred. A certificate by the Minister to the effect that a taxi becomes necessary in the public interest shall be attached to the travelling allowance bill and also details of the journeys performed.

Explanation 2 – Travelling by road includes travelling by the river in a steam-launch, or in any vessel other than a steamer.

Explanation 3 – Fractions of a kilometre in the total of the claims for a particular journey shall not be charged for.

Explanation 4 – Journey on the Guahati-Shillong, Pandu-Shillong, Shillong-Dawki and Shillong-Silchar roads performed otherwise than by service car shall be treated as road journey for the purpose of this rule”.

R. B. SOHKHLET

Under-Secretary to the Govt. of Meghalaya,
Finance Department.